

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process
For Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF CREDITORS OF
M/s Kapuyt Clothing Private Limited

RELEVANT PARTICULARS		
1	Name of the Corporate Debtor	M/s Kapuyt Clothing Pvt Ltd
2	Date of Incorporation of Corporate Debtor	20/03/2015
3	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Bangalore, Karnataka
4	Corporate Identity Number of Corporate Debtor	U17120KA2015PTC079397
5	Address of the Registered Office and Principal Office (if any) Of Corporate Debtor	No.22, 3rd Floor, International Airport Road (Bellary Main Road) above TVS Showroom, Ganganagar Bengaluru Bangalore
6	Insolvency Commencement Date in Respect of Corporate Debtor	02 June 2020 (As per order of NCLT dated 02 June, 2020 in Company Petition no CP (IB) No 340 BB/2019 received on 10 June 2020)
7	Estimated Date of Closure of Insolvency Resolution Process	29 November 2020 (180 days from the Insolvency Commencement date)
8	Name, and the Registration Number of Insolvency Professional acting as the Interim Resolution Professional	Ms Medha Kulkarni Practicing Chartered Accountant and Insolvency Professional Registration No: IBB/PA-001/IP-P00121/2017-2018/10263
9	Address and e-mail of the interim resolution professional, as registered with the board.	Address:- D 301, Admiralty Square, 13 Cross, 6 Main, Indiranagar, Bangalore 560068 Email medha1273@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional (IRP) , if different from those given at sl.no .9	Not Applicable
11	Last date for submission of claims	16 June 2020 Note – A creditor who fails to submit claim within aforesaid date may submit the claim with proof to IRP in sr # 9 on or before 30 June 2020
12	Classes of Creditors , if any under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names in each class)	Not Applicable
14	a) Relevant Forms and b) Details of authorized representatives are available at	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Not Applicable

1. Notice is hereby given that the National Company Law Tribunal ,Bangalore Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s Kapuyt Clothing Pvt Ltd on 2nd June 2020 Via order CP (IB) No 340/BB/2020 dated 2nd June 2020
2. The Creditors of the M/ s Kapuyt Clothing Pvt Ltd are hereby called upon to submit a proof of their claims on or before 16 June 2020 to the Interim Resolution Professional at the address mentioned against item 9.
3. The Financial Creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means
4. Submission of false or misleading proofs of claim shall attract penalties

Date: 12 June 2020

Place: Bangalore

SD/-

Ms Medha Kulkarni
Interim Resolution Professional


MEDHA KULKARNI
IP Reg. No. IBB/PA-001/IP-P00121/
2017-2018/10263